

Civil Suit No. 317/20

ALTAF KHAN VS MOHD IQBAL

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh Atzal, Ld Counsel for the Plaintiff.

Ld Counsel for the Plaintiff submits that he has filed a suit for recovery for an amount of Rs. 37 Lac on which court fees has not been paid. Ld Counsel for the Plaintiff seeks some more time to file the court fees. Same is granted.

Put up for the same on 28-10-2020.

(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 413/20

KANTA DEVI DHANUKA VS GAURAV KUMAR AND ANR

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh Nipun Jain, Ld Counsel for the Plaintiff.

Sh Amit Bhatnagar, Ld Counsel for the Defendant.

Ld Counsel for the Defendant submits that he has not received the complete set of the Plaint alongwith the documents. Ld counsel for the Plaintiff is directed to provide him the same on the email address of the counsel for the Defendant. Further Defendant is directed to file his WS within statutory period of 30 days from today.

Put up on 03-12-2020 for filing WS.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

At this stage, at 11.30 PM it is reported by the Reader of the Court that the Ld Counsel Sh Nipun Jain has posted the copy of the suit plaint alongwith annexed documents on the court's mail id with copy to the Ld Counsel For the Defendant. Put up on the date fixed for the purpose fixed.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 414/20

SHYAM LAL DHANUKA VS SEEMA KUMAR AND ANR

Through Cisco Webex Video Conferencing

03-10-2020 _

Present : Sh Nipun Jain, Ld Counsel for the Plaintiff.

Sh Amit Bhatnagar, Ld Counsel for the Defendant.

Ld Counsel for the Defendant submits that he has not received the complete set of the Plaintiff alongwith the documents. Ld counsel for the Plaintiff is directed to provide him the same on the email address of the counsel for the Defendant. Further Defendant is directed to file his WS within statutory period of 30 days from today.

Put up on 03-12-2020 for filing WS.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

At this stage, at 11.30 PM it is reported by the Reader of the Court that the Ld Counsel Sh Nipun Jain has posted the copy of the suit Plaintiff alongwith annexed documents on the court's mail id with copy to the Ld Counsel For the Defendant. Put up on the date fixed for the purpose fixed.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 12890/16

PUSHPA AND ANR VS GYAN SAWROOP

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh Rahul Madan, Ld Counsel for the Plaintiff.

Ld Counsel for the Plaintiff submits that Defendant has filed an application under section 151 for recalling of PW-2 for cross-examination to which he has filed reply on the email Id of this court. **Put up for arguments on the same and recording of defence evidence on 07-11-2020.**



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh.Ranjeet Mishra, Ld. proxycounsel for the appellant.

Sh. D.K. Singhal, Id. Counsel for the respondent no. 20.

Sh. Basant Kumar Gupta, Id. Counsel for respondent no. 19(2).

Sh. Neeraj Bhardwaj, Id. Counsel for LR's of deceased respondent no 1(ii) Mahesh Pandey i.e. Kaushalaya Devi, Sunil Pandey, Kapil Pandey and Rohit Pandey and also appearing for LR's of Babli.


Sh. Manish Srivastava, Id. Counsel for respondents no.2(b), 2(c), 2(e) and 2(f).

Sh. L.S. Solanki, Id. Counsel for the respondent no. 23 BishanSwaroop.

Sh. R.K. Gupta, Id. Counsel for the LR's of respondent no. 19(3)

Ld. Proxy counsel for the appellant submits that main counsel is busy in another matter and the connected matter is pending in the court of Sh. Umed Singh, Ld. ADJ/West, THC and is fixed for 05.12.2020. Accordingly, he has prayed for an adjournment. Same is granted.

In view of that, be put up for 07.12.2020 for purpose fixed.


(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 561/19

SARVESH BISARIA S/O LT SH S.K BISARIA Vs. AVINASH

KUMAR BROWNE S/O MAHESH PRASAD


Through Cisco Webex Video Conferencing

03-10-2020

Present : Plaintiff in person.

Sh Amit Bhalla, Ld Counsel for the Defendant.

Put up for arguments on leave to defend application on
19-10-2020 at 11.30 AM.


(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 557/19

SARVESH BISARIA Vs. NARESH HEM RAJANI

Through Cisco Webex Video Conferencing

03-10-2020

Present : Plaintiff in person.

Sh Amit Bhalla, Ld Counsel for the Defendant.

Put up for arguments on leave to defend application on
19-10-2020 at 11.30 AM.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

MISCL. NO. 31/17

PRAMILA YADAV Vs. MOHAN YADAV

Through Cisco Webex Video Conferencing

03-10-2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Atul, Ld Counsel for the Plaintiff.

Sh Dushyant K Mahant, Ld Counsel for the Defendant.

Counsel for the Plaintiff seeks some more time to address arguments and file case laws in support of his arguments.

Put up on 08-10-2020 at 12 PM.


(Manish Sharma)
ADJ-01/West
THC/03-10-2020

- Through Cisco Webex Video Conferencing


03-10-2020

Present : Plaintiff in person.

Sh Amit Bhalla, Ld Counsel for the Defendant.

Fresh miscellaneous application under section 151 CPC has been filed by the Defendant on court's email ID for seeking directions for the Plaintiff to furnish bank statements of all his bank accounts for the relevant period i.e. between January, 2016 till March 2016. The Ld Counsel for the Defendant has also filed the link alongwith the PDF file of the Delhi Government website which shows the Acts applicable to jurisdiction of NCT of Delhi including the Punjab Money Lender Act which is extendable to NCT of Delhi alongwith the present application in pursuance of the order dated 7-09-2020 of this court. Same has been put up before the undersigned.

Put up for arguments on leave to defend application on 19-10-2020 at 11.30 AM and also for consideration on above stated application under section 151 CPC.


(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 390/18
PARAMJIT KAUR Vs. RANJIT KAUR

Through Cisco Webex Video Conferencing


03-10-2020

Present : Ms Lavita Gupta, Ld Counsel for the Plaintiff.

Defendant is ex-parte.

Ld Counsel for the Plaintiff seeks short adjournment for the final arguments.

At request, let the matter be put up on 17-10-2020 for ex-parte final arguments.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 303/2020
Kunal Vs Anjali Pasricha

03-10-2020
Through Cisco Webex Video Conferencing

Fresh miscellaneous application under section 151 CPC has been filed by the Defendant on court's ID for supply of copy of plaint and annexed documents. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.


(Mobile Number of Sh Pulkit Aggarwal, Ld Counsel for the Defendant: 9999801409, 9711231715)

The next date of hearing in this matter is stated to be 21-10-2020.

As requested via abovestated application, put up on 7-10-2020.

Ld. Counsel for the applicant/ Plaintiff is directed to file hard copy of this application on record within 15 days from today.

Ahlmad is directed to intimate the Ld Counsel for the Plaintiff electronically/ telephonically.


(Manish Sharma)
ADJ-01/West
THC/03-10-2020

Civil Suit No. 369/20

MADHUBALA VS RAJ KUMAR

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh LC Rajput, Ld Counsel for the Plaintiff.

Ld Counsel for the Plaintiff submits that he wants to file fresh address of the Defendant. On furnishing fresh address of the Defendant, issue summons of the suit to the Defendant through **Registered Post**. As prayed, let the summons of the Defendant be given Dasti to the counsel for the Plaintiff who shall file an affidavit of service as well as proof of service on the Court record.

Put up for service of the Defendant on 28-10-2020.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020

CS No.....

Madan Lal Vs. LalitBabbar

03.10.2020

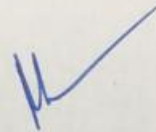
Fresh suit for recovery of Rs. 32,63,333/- received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present: None.

(Mobile no. of Sh. Harish Katyal, Ld. Counsel for Plaintiff 9810256667)

Put up on 07.10.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for Plaintiff telephonically for 07.10.2020.



(Manish Sharma)

ADJ-01/West

THC/03.10.2020

CS No.....

Virender Kumar Malik Vs. Vineet Kumar Malik &Ors.

03.10.2020

Fresh suit for Partition alongwith an application U/o XXXIX Rule 1 & 2 CPC received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.


Present : None.

(Mobile no. of Sh. Sanyam Jain, Ld. Counsel for Plaintiff
9953926219)

(E-mail IDsanyaam07@gmail.com)

Put up on 07.10.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for Plaintiff telephonically for 07.10.2020.


(Manish Sharma)

ADJ-01/West

THC/03.10.2020

Through Cisco Webex Video Conferencing

03-10-2020

Present : Sh Manish Chhoker, Id Counsel for the Plaintiff.

None for the Defendant.

Ld Counsel for the Plaintiff submits that the parties have arrived at a settlement, however, Defendant is not appearing for recording the terms of settlement / statement. In these circumstances, **let court notice be issued to the Defendant through electronic mode i.e. email and whatsapp for 21-10-2020.**

The counsel for the Plaintiff is directed to file an affidavit stating the email and whatsapp of the Defendant and also that the email IDs and whatsapp numbers of the Defendant provided by him are correct to his knowledge.



(Manish Sharma)
ADJ-01/West
THC/03-10-2020